

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 733 & 735 OF 2019**  
**IN**  
**DFR No. 519 of 2019**

**Dated : 4<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**The Indian Hotel Company Limited** ..... **Appellant(s)**  
**Versus**  
**Brihanmumbai Electric Supply and Transport Undertaking** ..... **Respondent(s)**  
**(BEST) & Anr.**

Counsel for the Appellant(s) : Mr. Vishal Binod  
Ms. Samakya Mukku

Counsel for the Respondent(s) : Mr. Dhruv Nayar for R-1  
Ms. Pratiti Rungta for R-2

**ORDER**

The Appellant places on record, Judgment dated 10.07.2019 on the file of Apex Court in Civil Appeal No. 10488 of 2014. In the light of stay order, this appeal deserves to be dismissed. Since, the Review Petition is filed in the Civil Appeal No. 10488 of 2014, liberty is reserved to the Appellant seeking revival of the Appeal in case the Review Petition is allowed.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*kt/mkj*